



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**CP No.111/2021
OA No. 2347/2015**

This the 23rd day of April, 2021

(Through Video Conferencing)

**Hon'ble Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

SK Mathur,
Aged about 80 years old,
Ex Chief Producer,
Delhi Doordarshan Kendra,
Mandi House, New Delhi,
R/o 211, Mavilla Apartments,
Mayur Vihar, PH-I, Delhi – 110091.

... Petitioner

(By Advocate : Mr. Karanjot Singh Mainee)

Versus

1. Sh. Amit Khare,
Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan, New Delhi.
2. Sh. Mayank Kumar Agrawal,
Director General,
Doordarshan Kendra,
Mandi House, New Delhi.

... Respondents

(By Advocate : Ms. Radhalakshmi R. for Mr. Rajeev Sharma)



O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman :

The applicant filed OA No. 2347/2015 challenging the order of punishment. The OA was allowed and the matter was remanded to the Disciplinary Authority (DA) for passing a fresh order within a period of 4 weeks from the date of order in the OA i.e. 01.02.2021.

2. This CP is filed alleging that the respondents did not comply with the directions issued in the OA.

3. We heard Mr. Karanjot Singh Maine, learned counsel for the petitioner and Ms. Radhalakhmi R. proxy for Mr. Rajeev Sharma, counsel for the respondents.

4. In all fairness, learned counsel for the applicant submitted that when the CP was filed, the respondents passed an order dated 31.03.2021, once again imposing the punishment. If the applicant feels aggrieved by that, he should work out his remedy in a separate set of proceedings.

5. We, therefore, close the CP directing the applicant to pursue the remedies vis-à-vis the order dated 31.03.2021 in accordance with law.

**(Aradhana Johri)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

/jyoti/ankit/sd